

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 853 of 2017

IN

Company Appeal (AT) (Insolvency) No. 202 of 2017

IN THE MATTER OF:

Forech India Pvt. Ltd.

...Appellant

Versus

**Edelweiss Assets Reconstruction
Company Ltd. & anr.**

...Respondents

Present:

For Appellant :

**Ms. Purti Marwaha and Ms. Henna George,
Advocates**

For Respondent No. 1:

**Ms. Misha and Shri Shantanu Chaturvedi,
Advocates**

ORDER

23.11.2017 This appeal has been preferred by 'Forech India Pvt. Ltd.' against order dated 7th August, 2017 passed by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi in C.A. NO. (IB) 197 (PB)/2017 whereby and whereunder the objection raised by the appellant has been rejected. The appeal has been preferred after delay of ten days with an application for condonation of delay.

On hearing the learned counsel for the parties and being satisfied with the ground shown in the application the delay of ten days in preferring this appeal is condoned. I.A. No. 853 /2017 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

/ns/uk